

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3033  
ANSWERED ON:16.03.2015  
VIOLATION OF LABOUR LAWS  
Adhikari Shri Sisir Kumar

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the private organizations particularly the Limited Companies of over 100 employees and labourers are not following and or implementing labour laws of the country;
- (b) if so, the details and the reaction of the Government thereto; and
- (c) the action proposed by the Government to ensure, enforce and to regulate the labour laws in all the private sectors of the country?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) & (b): State Governments are the appropriate Government for most of the private sector, limited company establishments. The information in respect of State Governments is not centrally maintained. The information in respect of implementation of labour laws in Central Sphere is at annexure-I to III.

(c): In the Central Sphere, the officers of the Chief Labour Commissioner (Central) conduct inspections under various Labour Laws. The Office of the Chief Labour Commissioner (Central) through its Regional Offices monitors the enforcement of various Labour Laws by conducting regular inspections of the establishments falling in the Central Sphere and takes action against the employer found violating the provisions of various Labour Laws. Similarly, Labour Departments of the State Governments enforce and monitor various Labour Laws in the establishments falling under State Sphere.